

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.13/TT/2022

Dated: 21.03.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Asset under "POWERGRID works associated with Eastern Region Strengthening Scheme XVIII" in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- a) With regard to additional capitalization during 2019-24 period, submit the following information:
- I. Justifications for additional capitalization claimed during 2019–24 tariff period along with details of balance and retention payments claimed as ACE during 2019-24 tariff period as per Para 7.1 of the instant petition.
 - II. Specify whether the additional capitalization claimed is within the cut-off date and is within the original scope of work?
 - III. Details in the following format with regard to additional capitalization claimed during 2019-24 period

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)			Reversal (year-wise)			Additional Liability Recognized			Outstanding Liability as on 31.3.2019
					2014-19 period			2014-19 Period			2014-19 Period			

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- b) Submit chronological events leading to time over-run along with detailed justification along with Form 12.
- c) Submit the methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for assets covered in the instant Petition.
- d) Whether the entire scope of work under "POWERGRID works associated with Eastern Region Strengthening Scheme XVIII" in Eastern Region" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- e) Confirm whether there is no further additional information required to be submitted by the petitioner.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Asstt. Chief (Legal)

